
Fwd: Fwd: Connectivity & GNA (2nd amendment)-Draft regulations

1 message

Mukesh Kumar <mukeshkr.cea@gov.in>
To: uralsharma1995 <uralsharma1995@gmail.com>

Sat, Mar 9, 2024 at 7:33 PM

With Best Regards Mukesh Kumar Assistant Chief (Engg.) Central Electricity Regulatory Commission New Delhi - 110001 Contact- 23353503

----- Forwarded Message -----

From: Shilpa Agarwal <shilpa@cercind.gov.in>
To: Mukesh Kumar <mukeshkr.cea@gov.in>, ramakant ece <ramakant.ece@gmail.com>, Awdhesh Kumar Yadav <awdhesh@nic.in>
Sent: Sat, 09 Mar 2024 07:48:16 +0530 (IST)
Subject: Fwd: Connectivity & GNA (2nd amendment)-Draft regulations

----- Forwarded Message -----

From: ravi kuchi <ravi.kuchi@venaenergy.com>
To: Harpreet Singh Pruthi <secy@cercind.gov.in>, Shilpa Agarwal <shilpa@cercind.gov.in>
Cc: sankalp kant <sankalp.kant@venaenergy.com>, praveen thakre <praveen.thakre@venaenergy.com>
Sent: Fri, 08 Mar 2024 23:46:53 +0530 (IST)
Subject: Connectivity & GNA (2nd amendment)-Draft regulations

Dear Sir /Ma'am

Please find attached couple of comments on the subject draft regulation for your perusal.

Thanks and Regards,
Ravi Kuchi
Head- New Technologies, BD&C
D: +91-7674917333 | E: ravi.kuchi@venaenergy.com<mailto:ravi.kuchi@venaenergy.com>

[cid:image001.png@01DA71B2.71E4FA40]

Office 201, 2nd Floor, East Wing, Worldmark 1 | Aerocity | New Delhi-110037
www.venaenergy.com<http://www.venaenergy.com/> | [LinkedIn](https://www.linkedin.com/company/vena-energy/)<https://www.linkedin.com/company/vena-energy> |
[Facebook](https://www.facebook.com/venaenergy/)<https://www.facebook.com/venaenergy/> | [Instagram](https://www.instagram.com/vena_energy/?hl=en)<https://www.instagram.com/vena_energy/?hl=en> |
[Youtube](https://www.youtube.com/channel/UCV6eKUEI5kEnn79IELKtS-A)<https://www.youtube.com/channel/UCV6eKUEI5kEnn79IELKtS-A>

DISCLAIMER: This e-mail contains proprietary information some or all of which may be legally privileged and/or is confidential. It is solely for the use of the intended recipient. If an addressing or transmission error has misdirected this e-mail, please delete this message immediately and notify the author by return e-mail. The taking of any action in reliance upon, or any transmission, distribution, copying or printing of this message is strictly prohibited. Opinions, conclusions and other information in this message that do not relate to the official business of Vena Energy shall be understood as neither given nor endorsed by Vena Energy.

2 attachments**VENA ENERGY** image001.png
14K

 **GNA 2nd amendment(draft) -comments from Vena Energy-8 Mar 24.pdf**

174K

Clause	Details	Query
<p>3.1 3.5 of principal regulations</p> <p>6.1&7.1 7.1 &7.2of principal regulations</p>	<p>Increase in processing time</p> <p>The words “one week” before the words “of the receipt of application” shall be substituted with the words “Eighteen (18) days” in Regulation 3.5 of the Principal Regulations.</p> <p>Time for Intimation of in-principle grant of connectivity from receipt of application increased</p> <ul style="list-style-type: none"> • In case of no ATS- from 30 days to 60 days • In case of ATS- from 60 days to 90 days 	<p>We request that rather than “Eighteen (18) days”, if the same time frame can be limited to “Ten(10) days”.</p> <p>Additionally, we also request that for the developer to respond to the queries raised, timeline should also be increased from “one week” to “Ten(10) days”.</p> <p>W.r.t the proposed timelines, if the generator applies for connectivity on 29th April, CTU can revert to them by 17th May and Applicant reverts by 24th May and CTU may again revert by 29th May. In the case that CTU accepts the revised application, it can't be considered in the month of May, as the agenda would be released by then and perhaps the consultation meetings (CMETS) for ISTS connectivity would also have been over by then. This would imply a complex situation in case the inter-se priority is to be considered as per the original application date.</p> <p>To avoid the above ambiguity, our understanding is that CMETS meeting for application received in Apr, shall be held in June to accommodate the above timelines. Please clarify.</p>
<p>8.1 11 A(2) & 11 A(3)</p>	<p>(2) An applicant which is REGS (other than Hydro generating station), ESS (excluding PSP) or Renewable power park developer to which a final grant of connectivity has been issued shall</p> <p>Provided that in case of REGS (other than Hydro generating station) or ESS (excluding PSP) who have been granted Connectivity under sub-clause (a) of Clause (xi) of Regulation 5.8 or are subsequently covered under sub-clause (a) of Clause (xi) of Regulation 5.8, the scheduled date of commercial operation for the purpose of Clause (2) of Regulation 11A shall be considered as SCOD, as extended by REIA or a distribution licensee or an authorized agency on behalf of distribution licensee from time to time, subject to the condition that <u>any extension in the timeline to release 10% equity infusion due to extension in SCOD shall not be allowed more than 12 months from the original timeline as per initial SCOD.</u></p>	<p>Please confirm that the original SCOD refers to the SCOD submitted as part of connectivity application. To clarify, in any case of the application originally made under 5.8(xi)(b) or (c) and it was subsequently covered under 5.8(xi)(a), SCOD will shift as per REIA /Discoms's timelines or as extended by them, and this upper limit of 12 months doesn't apply in this case.</p>